

police agitation to spread beyond the limits of Punjab and, we hope, we shall be able to bring them to certain disciplined lines very shortly.

So far as his desire for an assurance is concerned, I may assure him that it is my intention to take it up with the State governments and see that these matters are decided upon very quickly. Some hon'ble Members do not like my using the words 'very very soon'. So, I would say that it will be my endeavour to see that some definite decision are taken on great many point a before the end of the financial year.

12.40 hrs.

PETITION RE. CHANGES IN MARRIAGE, DIVORCE AND INHERITANCE LAW FOR HINDU WOMEN

श्री शरद यादव (जबलपुर) : अध्यक्ष महोदय, मैं हिन्दू महिलाओं के लिए विवाह, तलाक और उत्तराधिकार कानून में परिवर्तन करने के बारे में नारी रक्षा समिति, दिल्ली की उपाध्यक्षा, श्रीमती सरला मुद्गल द्वारा हस्ताक्षर की हुई याचिका प्रस्तुत करता हूँ।

12.41 hrs.

[MR. DEPUTY SEAKER: *in the Chair.*]

STATEMENT BY MEMBER RE. ANSWER TO USQ NO. 2023 dated 6-3-79 in RESPECT OF BABUDIH SLAG DUMP OF TISCO

SHRI A. K. ROY (Dhanbad): Under Direction 115 I hereby point out the inaccuracies and contradictions in the statement of Shri Karia Munda, Minister of State in the Ministry of Steel and Mines, in answer to my unstarred question No. 2023 dated 6th March, 1979.

In answer to part (a) of the question, the Minister has said, "No, Sir, TISCO have also denied that any contract had been in existence in the name of a fictitious person."

The issue of fake contractors in Babudih Slag Dump was raised in the

House in connection with the Call Attention dated 23rd August, 1978 on drowning of 6 Adivasi women and children in Subaranarekha River by the musclemen of these contractors.

When this statement is read with the statement made quite a few months back by the Minister of State for Home Affairs while replying to the Call Attention, one is bound to be struck by the glaring contradiction between the two. The Minister of State for Home Affairs had said on 23-8-78: "the second point raised by him was whether he was the real contractor or who was the contractor in whose name the contract stands. In this particular case one Sachidanand Mishra appears to be the *benami* contractor because the real contractor is Sheoji Singh who is rich man of Jamshedpur; he has taken the contract for Rs. 5.25 lakhs and the contract is to expire on 31st December 1978".

It is worth noticing that the name Sachhidanand Mishra was not suggested by any hon'ble Member. The Minister volunteered this information himself, which means: this name came to be known to him during the course of the preliminary enquiry he had made into the matter over which the country and the House were agitated.

Now, the answer of the Minister of State for Steel and Mines to my question that "the TISCO have also denied" clearly emphasised that he claimed that there was no fake contractor and the government was reinforced in its view by the denial of TISCO. In other words, what the Minister of State for Steel and Mines wants to convey is in clear contradiction of what the Minister of State for Home Affairs had said earlier.

It is also worth mentioning that Mr. Bhola Paswan Shastri, M.P., Chairman of Scheduled Castes and Scheduled Tribes Commission had visited Jamshedpur in connection with the ghastly murder of Adivasis